



2026:AHC:20067

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 881 of 2026

Computer Operator Grade B / Assistant Sub
Inspector Kulvendra Singh

.....Petitioner(s)

Versus

The State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri A.K. Tiwari, learned counsel for the writ petitioner and Sri P.K. Srivastava, learned Additional Chief Standing Counsel for the State.

2. Learned counsel for the writ petitioner, as per instructions, submits that by virtue of the transfer order dated 20.06.2025, the writ petitioner was transferred from Aligarh to Etawah and the writ petitioner has joined but the writ petitioner seeks to be transferred back to Muzaffar Nagar, Shamli and District Ghaziabad.

3. Learned Additional CSC submits that, in case, the writ petitioner has joined the transferred place then he can approach the competent authority for revocation of the transfer order.

4. Considering the submission of the rival parties, the writ petition stands disposed of granting liberty to the writ petitioner to prefer representation before the competent authority for transferring back to Muzaffar Nagar, Shamli and District Ghaziabad. The representation shall only be maintainable and entertained provided that the writ petitioner shall join the transferred place.

(Vikas Budhwar,J.)

January 29, 2026
Rajesh